

B

O.A. No. 642 of 2011

D.Srinivas Rao.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 26.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Mr. K. Panigrahi, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. The contention of the applicant is that he was selected as casual labourer and his name figures at Sl. No. 20. Thereafter, he was asked to undergo medical test, which he has undergone but there has been no further communication or any information from the Railway authorities regarding his engagement as casual labourer in the Rayagada Sub-division of Waltair Division. In this regard, he has already made a representation at Annexure-A/6 to the Divisional Railway Manager, Waltair Division (Respondent No.2) and still awaiting response.

3. In the above contest, as agreed to by the Ld. Counsel appearing for the parties, without going into the

4
merit of the case, this O.A. is disposed of with direction to Respondent No.2 to consider his case and pass a speaking order within 45 days from the date of receipt of a copy of this order under intimation to the applicant.

4. Send copies of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.


Chrys
MEMBER (Admin.)

RK